

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

LIBRARY

O.A/350/1321/2019

Date of Order: 28.01.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Satabdi Saran Das, JTO, Residing at 124, Joygopal Roy  
Choudhury Road, P.S & P.O – Khardah, Kolkata 700014  
is working for gain with Central Tool Room Training  
Centre, Bonhooghly, Kolkata – 700108.

Applicant

Versus

1. Union of India, service through the Secretary, Ministry of Small Scale Industries (SSI), Nirman Bhawan, 7<sup>th</sup> Floor, New Delhi – 110011.
2. The Additional Secretary, and Development Commissioner, Small Scale Industries (SSI), Nirman Bhawan, 7<sup>th</sup> Floor, New Delhi – 110011.
3. The Integrated Finance Wing, Department of Industrial Policy & Promotion, Ministry of Industries, Udyog Bhawan, New Delhi – 110011.
4. Central Tool Room and Training Centre, Bonhooghly, Industrial Area, Calcutta – 700108.
5. The General Manager, Training Centre, Bonhooghly, Industrial Area, Calcutta – 700108.

Respondents

For The Applicant(s): Mr. R. Ghosh, counsel

For The Respondent(s): None

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

This O.A has been preferred to seek the following reliefs:

- (a) An order commanding the Respondents to show cause as to why the pay structure of the petitioners shall not be revised in consonance with the pay structure already invoked in I.D.T.R Jamshedpur and C.T.T.C. Bhubaneshwar i.e Rs. 5500/- to Rs. 9000/- at the initial stage;
- (b) Appropriate direction be issued calling upon the Respondents to show cause as to why revised pay scale which the petitioners are entitled to has not been implemented so long;
- (c) A direction be issued calling upon the Respondents to transmit all records, papers and documents before this Hon'ble Court with regard to this case so that concessionable justice may be administered after perusal of the same;
- (d) The cause if shown inadequate or no cause is shown, the said Rule may be please be made absolute;

- e) Costs and other incidental thereto;
- f) Pass such order or further order or orders, direction or directions as to this Hon'ble Court may deem fit and proper."
2. Heard ld. counsel for the applicant.
3. Since the applicant has not preferred any representation to the authorities seeking redressal of his grievance, Ld. Counsel for the applicant seeks liberty to prefer a comprehensive representation to the competent authorities seeking consideration of his grievance.
4. Accordingly, without calling for reply, we disposed of the O.A with a liberty to the applicant to make a comprehensive representation, to the competent respondent authority seeking redressal of his grievance, within 4 weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent respondent authority shall look into the grievance of the applicant, consider it in accordance with law and issue a reasoned and speaking order within 3 months from the date of receipt of a copy of this order. The decision so arrived at shall be communicated to the applicants forthwith.
5. It is made clear that we have not gone into the merit of the matter and therefore all the points are kept open for the respondents to consider in accordance with law.
6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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